

Mr. Deputy-Speaker: The hon. Member may continue tomorrow.

Shri Joachim Alva: Thank you very much.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FOURTH REPORT

Shri Aitekar (North Satara): I beg to move:

"That this House agrees with Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th August, 1955."

In this report, there is a classification of some four bills, two of which have been placed in category A, and two in category B. There is also re-classification of all the Bills that have been stated there. And about 25 Bills have been allotted time; this is given in appendix No. III. This is all what has been stated in this report. I hope the House will accept this report.

Mr. Deputy-Speaker: As there are no amendments tabled to this motion, I shall put the motion to vote now.

The question is:

"That this House agrees with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th August, 1955."

The motion was adopted.

Mr. Deputy-Speaker: So, this report is adopted.

Mr. Deputy-Speaker: Now, there are some Bills to be introduced. The first Bill is in the name of Shri B. Das. The hon. Member is absent. The second is also in his name. The third is in the name of Dr. N. B. Khare; the hon. Member is absent. So, we shall take up Bills for consideration.

TITLES AND GIFTS FROM FOREIGN STATES (PENALTY FOR ACCEPTANCE) BILL

Mr. Deputy-Speaker: The House will now take up further consideration of the following motion moved by Shri C. R. Narasimhan on the 5th August, 1955:

"That the Bill to provide for penalties for acceptance of titles and gifts from foreign States, be taken into consideration".

Shri C. R. Narasimhan was in possession of the House on the last occasion. He spoke for a minute last time. The total time allotted for this Bill is two hours. So, one hour and 59 minutes remain, which is as good as two hours. So, this Bill will go on till about 5 P.M.

Shri C. R. Narasimhan (Krishnagiri): For the benefit of the House, I would like to read out the Statement of Objects and Reasons appended to my Bill.

Shri T. B. Vittal Rao (Khammam): It is not necessary. We have read it already.

Shri C. R. Narasimhan: Some might not have read. This House is somewhat as follows. Members come here and behave like a sort of floating population; some come and some others go. So, whenever we commence any business, it is necessary to have a mental resume of the whole thing before we set ourselves to the task before us.

The Statement of Objects and Reasons reads:

"Acceptance of titles conferred by foreign States is prohibited by clause (2) of article 18 of the Constitution...".

Article 18 (2) of the Constitution is relevant in this matter. But unfortunately, while the Constitution puts a ban on the acceptance of titles from foreign States, it does not contain any provision for punishment in case of breach of this provision. I therefore